CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT
PUBLISHED ON SEPTEMBER 9, 2011 TO THE SHAREHOLDERS OF

SAFARI INDUSTRIES (INDIA) LIMITED

Registered Office: 7, Jayalaxmi Industrial Premises Co-op. Society Limited,
Khetani Textile Compound, Kurla, Mumbai 400 070
Telephone: 022-25033737 Facsimile: 022-25114859

This corrigendum ("**Corrigendum**") to the Public announcement ("**PA**") is being issued by JM Financial Consultants Private Limited (the "**Manager to the Offer**") on behalf of Mr. Sudhir Jatia ("**Acquirer**") to the Shareholders of Safari Industries (India) Limited ("Target Company") pursuant to Regulations 10 and 12 of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**"). This Corrigendum is in continuation of, and should be read in conjunction with the PA dated September 8, 2011.

The shareholders are requested to note that the revised schedule of activities in relation to the Offer is as under:

Activity	Original Schedule	Revised Schedule
Public Announcement Date	Friday, September 9, 2011	Friday, September 9, 2011
Specified date*	Friday, September 16, 2011	Friday, September 16, 2011
Last date for a competitive bid	Friday, September 30, 2011	Friday, September 30, 2011
Date by which individual Letters of Offer will be dispatched to the shareholders	Friday, October 14, 2011	Wednesday, March 7, 2012
Offer opening date	Wednesday, October 19, 2011	Monday, March 12, 2012
Last date for revising the Offer Price / Offer Size	Tuesday, October 25, 2011	Tuesday, March 20, 2012
Last date for withdrawal of acceptances by the Shareholders	Wednesday, November 2, 2011	Tuesday, March 27, 2012
Offer Closing Date	Tuesday, November 8, 2011	Saturday, March 31, 2012
Date by which acceptance/ rejection would be intimated and the corresponding payment for the acquired Equity Shares and/or the share certificates for the rejected / withdrawn Equity Shares will be dispatched and/or credited to the beneficiary account in case of dematerialised Equity Shares**	Wednesday, November 23, 2011	Sunday, April 15, 2012

**Specified date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer will be sent. However, all owners (registered or unregistered) of the Equity Shares of the Target (except the Acquirer, the PAC and other parties to SPA 1 and SPA 2) are eligible to participate in the Offer anytime before the closure of the Offer.*

*** Last date as per the SEBI (SAST) Regulations*

Pursuant to SEBI letter dated February 17, 2012, wherein SEBI had advised for Acquirer to either (i) resign from the post of observer from the board of the Target; or (ii) deposit 100% of the consideration in the bank escrow account for the purpose of the Offer assuming full acceptance in the Offer, the Acquirer vide letter dated February 21, 2012 has tendered his resignation as an observer on the board of directors of the Target with immediate effect.

All other terms and conditions of the Offer remain unchanged. The Corrigendum should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA and Letter of Offer dated March 2, 2012. For further details, please refer to the Letter of Offer issued by the Acquirer and dated March 2, 2012.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of Acquirer laid down in the SEBI (SAST) Regulations.

This announcement would also be available on the SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer
For and on behalf of the Acquirer

JM FINANCIAL

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Contact Person: Ms. Lakshmi Lakshmanan,
SEBI Registration No.: INM000010361

Date : March 9, 2012
Place : Mumbai